

ORAL

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the **29th Day of March**, 2019)

Hon'ble Mr. Rakesh Sagar Jain, Member (Judicial)

Original Application No.330/292/2019
(U/S 19, Administrative Tribunal Act, 1985)

Ashok Kumar Srivastava, a/a 62 years, Son of late D.P. Srivastava, resident of 2, Beli Road, Naya Katra, Allahabad.

..... **Applicant**

By Advocate: **Shri P.K. Rao**

Versus

1. Union of India through General Manager, North Central Railway, H.Q. Allahabad.
2. Divisional Railway manager, NCR Division, Nawab Yusuf Road, Allahabad.

..... **Respondents**

By Advocate: **Shri Shesh Mani Mishra**

O R D E R

Heard Shri P.K. Rao, counsel for the applicant and Shri Shesh Mani Mishra, counsel for the respondents.

2. At the very outset, counsel for the applicant submitted that grievance of the applicant will be redressed in case a direction is given to the respondents/Competent Authority to decide the representation of the applicant dated 14.09.2018 (Annexure A-3) for fixation of pension as well as payment of remaining gratuity within a stipulated period of time.

3. In view of the prayer made by counsel for the applicant, I am of the view that no useful purpose will be served to keep this OA pending, and the matter can be resolved by taking the decision on the representation of the applicant. Hence, without commenting anything

on the merits of the case, the O.A. is disposed of with the direction to the respondent No.2/Competent Authority to decide the representation of the applicant dated 14.09.2018 (Annexure A-3) within a period of four weeks from the date of receipt certified copy of this order and communicate the decision to the applicant in writing. No order as to costs.

[Rakesh Sagar Jain]
Member-J

Sushil